13.11 hrs

[MR DEPUTY-SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

(i) REPORTED EXPLOITATION OF EDUCATED YOUTH BY POST AND TELEGRAPH DEPARTMENT

श्री हरिकेश बहादुर (गोरखपुर) : उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत संचार मंत्रालय के डाक-तार विभाग द्वारा बेकार शिक्षित युवक तथा युवतियों के शोषण सम्बन्धी अविलम्बनीय लोक महत्व के विषय का उल्लेख करना चाहता हूं।

आज भारत में शिक्षित वर्ग में जो बेरोजगारी फैली हुई है उस का लाभ उठा कर संचार मंत्रालय का डाक-तार विभाग ग्रैजुएट तथा पोस्ट-ग्रैजुएट युवकों एवं युवतियों को केवल 9 रुपये प्रतिदिन पर रख कर सालों काम करने के बाद भी रेगुलर नहीं कर रहा है। उनको न कोई छुट्टी दी जाती है और न ही कोई अन्य सुविधा। उनको मनमाने ढंग पर लगातार रात की ड्यूटी देने पर मजबूर किया जाता है। संचार मंत्री तुरन्त ही इस ओर ध्यान देने की कृपा करें। उदाहरण के लिए दिल्ली टेलीफोन्स में कई लोग हैं।

कई जगह तो ऐसा भी है कि वर्षों से कुछ शिक्षित युवक काम कर रहे हैं और उन्हें स्थायी नहीं किया जा रहा है। जैसे गोरखपुर आर०एम०एस० में शिक्षित युवकों का शोषण हो रहा है। वहां के एक अधिकारी पर भ्रष्टाचार एवं अनियमितता के आरोप हैं। उस का स्थानान्तरण तुरन्त करना चाहिए। पता चला है कि यह अधिकारी घूस लेकर अस्थायी नौकरी देने अथवा अस्थायी को स्थायी करने का काम करता है।

(ii) REPORTED FIRE INCIDENT IN ROHUHA RAMPUR VILLAGE IN SAMASTIPUR DISTRICT OF BIHAR

श्री रामसेवक हजारी (रोसड़ा) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन एक अविलम्बनीय महत्व के विषय का उल्लेख करना चाहता हूं। दिनांक 6-4-78 को 2 1/2 बजे दिन में बिहार राज्य के समस्तीपुर जिला के अन्तर्गत रोहुहा, रामपुर गांव में, जो मेरा निर्वाचन क्षेत्र है, बिजली पोल का तार ढीला रहने के कारण तेज पछुआ हवा से तारों के रगड़ से बगल के एक पक्के मकान पर रखे हुए पोवाला में आग लग गई जिससे लगभग 400 परिवारों के घर एवं सारा सामान जल कर स्वाहा हो गया। लोगों की जानें बच गईं और सिर्फ चार पांच मवेशी जल गये। करोड़ों रुपयों की क्षति हुई। उक्त ग्राम में 1970 में भी इसी तरह की भयंकर आगजनी की घटना हुई थी। आठ साल के अरसे में लगातार दो घटनाओं से सारे लोगों के सामने अन्धकार ही अन्धकार है। राज्य सरकार द्वारा किये जा रहे साहाय्य कार्य नगण्य से हैं। उक्त ग्राम से केन्द्र सरकार को लगभग 11 लाख रुपये प्रतिवर्ष केन्द्रीय उत्पाद शुल्क के रूप में मिलता है। अतः मैं भारत सरकार से मांग करता हूं कि उक्त ग्राम के पीड़ित लोगों के साहाय्य-कार्य के लिए विशेष रूप से धनराशि आवंटित कर के राज्य सरकार को साहाय्य कार्य चलाने का निर्देश दिया जाये। साथ ही केन्द्रीय उत्पाद-शुल्क की माफी का आदेश दिया जाये। मैं यह भी विनम्र आग्रह करता हूं कि प्रधान मंत्री जी अपने कोष से भी पीड़ित परिवारों को सहायता दें। इस के साथ ही बिजली विभाग द्वारा बरती गई लापरवाही की भी शीघ्र जांच होनी चाहिए।

(iii) REPORTED USE OF TELEPHONE BILL FORMS IN HINDI BY POST AND TELEGRAPH DEPARTMENT

SHRI K GOPAL (Karur): Mr Deputy Speaker Sir, with your permission I wish to bring to the notice of this House and your goodself a matter of public importance, the breach of assurances given by the Prime Minister from time to time regarding the language issue. We were assured that Hindi will not be imposed on non-Hindi speaking people. I enclose herewith a telephone bill which is only in Hindi.

I can understand Hindi being used on forms by States where the regional language is Hindi but a department like P & T which is a Central Government undertaking should not use Hindi exclusively This is a great handicap for people from non-Hindi speaking States as they are not able to understand the contents in the printed forms I, therefore, request you to direct the Prime Minister to ask the Minister of Communications and also Ministers of other departments not to issue forms printed only in Hindi

(iv) FAST UNTO DEATH BY OFFICE BEARERS OF ALL INDIA POSTAL EMPLOYEES UNION, AHMEDABAD DIVISSON

SHRI AHSAN JAFRI (Ahmedabad) Sir under rule 377 I wish to draw the attention of the government to the following matter of urgent public importance

15 office bearers of All India Postal Employees Union (Postman Class IV & E D A) Ahmedabad Division have gone on fast unto death from 10-4-78 in support of their demand 'One Postman -One Delivery

It is quite painful to note that the Postal Department is actually exploiting the postmen in the name of efficiency throughout the country Postmen are required to work more by the officers disregarding the rules made for the duties of Postman

The beats assigned to the postmen in the city of Ahmedabad are normally of 20 Kms It takes nearly 3 25 hours for one delivery All the postmen are required for two deliveries a day The postman has to arrange the mail at the office which takes nearly one and a half hours, i e 3 hours for two deliveries This amounts to taking work for nearly 10 hours

This is gross injustice practised by the Postal Department. Repeated demands were made by the Union since the last many years but nothing has been done so far.

Postmen resorted to 'work to rule' in support of their just demands Ahmedabad from 3-1-1978

P M G , Gujarat intervened on 10-3-1978 and promised that he would introduce the rule 'One Postman—One delivery' in the Ahmedabad Division. The agitation was withdrawn

After this, the postmen were served with show cause notices This kind of unjustified attitude of the officers of the Department has compelled the postmen to go on fast unto death

The situation in the postal department in Gujarat in general and at Ahmedabad in particular is becoming worst If any unfortunate event will take place the situation may go out of the control of the postal authorities.

I draw the attention of the Government with great concern and hope that Government will interfere immediately to solve the problem of the postmen and will ask the department to take work from the postmen according to rule

13 16 hrs.

DEMANDS FOR GRANTS, 1978-79—*Contd*

MINISTRY OF EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF CULTURE—*contd*

MR DEPUTY-SPEAKER The House will now resume further discussion and voting on Demands for Grants under the control of the Ministry of Education and Social Welfare and the Department of Culture Shrimati P. Chavan was on her legs.

SHRI HARI VISHNU KAMATH (Hoshangabad) How many hours were allotted and how much time remains?

MR. DEPUTY-SPEAKER 2 more hours are there out of which the minister will take at least 45 minutes to 1 hour So, 1 hour is left for the discussion The minister will be called at about 2.30